

SHRI P. SHIV SHANKER: It is not at the moment, possible for me to say anything about the assurance and what my friend had raised in the Fifth Lok Sabha. But if he looks to Item No. 4 of today's business he will find that we are placing the reports upto the end of 31st December 1978. About the question of details with reference to the various cases whether they have been laid on the Table of the House or not, is a matter which requires a separate question.

PROF. MADHU DANDAVATE: It is a serious matter. He will again attract another privilege motion. He has only replied that upto a particular date in 1978 the reports have already been submitted.

SHRI P. SHIV SHANKER: I have already informed the House that if he wants the details of the cases, that is a matter which does not arise out of this question as a supplementary. He will have to put a separate question for that.

PROF. MADHU DANDAVATE: The question is regarding the functioning of the MRTP Commission. It functions on the basis of the MRTP Act. Section 62 is a section of that Act. On the basis of that Act they have to function and, therefore, since it is concerned with the working and the review of the functioning, my question is perfectly in order. That is why, you in your wisdom permitted me to put a supplementary. Therefore, I want to have a categorical answer whether there are some reports which are pending.....

MR. SPEAKER: He has not refused to answer that question. He wants separate notice for that.

SHRI JYOTIRMOY BOSU: Will he accept a short notice question for that?

SHRI P. SHIV SHANKER: The hon. Member, Mr. Dandavate, would appreciate that within about two months time of our taking over we

have immediately come forth submitting the report upto the end of 1978. And about the rest of it, I can assure my friend that at the earliest opportunity, after the scrutiny of the report, we will place it on the Table of the House.

(Interruptions).

SHRI JYOTIRMOY BOSU: Will the hon. Minister accept a short notice question on that?

MR. SPEAKER: You ask him in writing.

PROF. MADHU DANDAVATE: You yourself has suggested that I put a fresh question and then he will be able to reply.

MR. SPEAKER: No, I said a fresh notice.

बगुसराय-बरोनी औद्योगिक क्षेत्र से पानी
की निकासी की योजना

*106. श्रीमती कृष्णा साहू: क्या ऊर्जा और सिंचाई तथा कोयला मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार में बगुसराय-बरोनी औद्योगिक क्षेत्र में पानी की निकासी की 3 करोड़ रूपये की लागत वाली योजना कार्यान्वयन के लिए केन्द्रीय बाढ़ नियंत्रण आयोग के विचाराधीन पड़ी हुई है ; और

(ख) यदि हां, तो उसका कार्यान्वयन किये जाने के क्या कारण हैं ।

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A GHANI KHAN CHAUDHURY): (a) and (b). Following heavy rainfall in September 1976, a scheme for Begu-Sarai-Barauni Industrial Area at a cost of Rs. 2.5 crores was recommended in 1977 by a committee set up by Bihar Government to study this problem.

Before the site for the Begu-Sarai-Barauni area was fixed in Bihar, the

State Government assured the Central Government that the industrial complex to be developed in this area would be given flood protection. The State Government now want the expenditure to be shared equally by Fertiliser Corporation of India, Indian Oil Corporation and Bihar Government. The Central Government, however, has offered to pay Rs. 40 lakhs towards the cost of this scheme as a gesture of co-operation. The matter is now pending with the Bihar Government. The Bihar Government will be the implementation authority for this scheme.

श्रीमती कृष्णा साही : अध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहती हूँ कि क्या एक निर्धारित अवधि के अन्दर इस योजना को भारत सरकार कार्यान्वयन करने का निर्देश देगी ?

SHRI A. B. A. GHANI KHAN CHAUDHURY: The Central Government has nothing to do in that area.

श्रीमती कृष्णा साही : अध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहती हूँ कि क्या भारत सरकार केन्द्रीय बाढ़ नियंत्रण आयोग को आदेश दे सकती कि निश्चित अवधि के अन्दर इस योजना को लागू किया जाए ?

SHRI A. B. A. GHANI KHAN CHAUDHURY: We can consider this. As I have said, the then State Government assured the Central Government that they will take all the steps to protect the area from flood and erosion. It is because of that assurance that the Central Government agreed to have some of those establishments like the Fertilizer Corporation and IOC complex to be established there.

श्रीमती कृष्णा साही : अध्यक्ष महोदय सम्भवतः मंत्री महोदय ने मेरे प्रश्न को ध्यान से नहीं देखा है और यदि देखा है तो उन के सामने गलत उत्तर प्रस्तुत किया गया है । क्या मंत्री महोदय फिर से इस की जांच करा कर मुझे इस का उत्तर दें ?

SHRI A. B. A. GHANI KHAN CHAUDHURY: This is a State Government project and the Central Government has nothing to do with it. What the Central Government has

done at the present moment is, as a gesture, we have agreed to give Rs. 40 lakhs. We are always prepared to discuss the problem with them.

SHRI BHAGWAT JHA AZAD: Let the proceedings not be vitiated by this answer. So long as Bihar is under the charge of the Central Government, let him not say that "it is not under me". It is not fair. He can say that he does not have the information and wants notice. He can ask for facts, but he cannot say "it is not under me".

SHRI A. B. A. GHANI KHAN CHAUDHURY: What I have said is from the record.

SHRI BHAGWAT JHA AZAD: I can give facts and figures, but I cannot give brain to the Minister.

SHRI A. B. A. GHANI KHAN CHAUDHURY: From the record the position is that the Central Government has nothing to do with it.

श्रीमती कृष्णा साही : अध्यक्ष महोदय, मेरा जो प्रश्न है वह मंत्री महोदय ने नहीं समझा है । अब मेरा प्रश्न है कि क्या मंत्री महोदय फिर से इस की जांच करा कर मेरे प्रश्न का उत्तर दें ?

SHRI A. B. A. GHANI KHAN CHAUDHURY: As I have already said, we have made a gesture of Rs. 40 lakhs. If they want to discuss with us, we will be ready to discuss it with them.

श्रीमती कृष्णा साही : मेरे प्रश्न का उत्तर अभी भी नहीं आया । मैं चाहती हूँ कि इस को स्पष्ट किया जाय और इस का उत्तर फिर से मंत्री महोदय ने दिलाया जाय । मैं चाहती हूँ कि वह इस की डिटेल्स को देखें और फिर से इस का उत्तर दें । इस उत्तर से मेरे प्रश्न का जवाब नहीं मिल रहा है ।

MR. SPEAKER: Is it re-examination?

श्रीमती कृष्णा साही : : मेरा कहना है कि मेरे प्रश्न का उत्तर मुझे ठीक नहीं मिला है । सम्भवतः मंत्री महोदय फाइल-सचिका को देख नहीं पाय हैं, इस लिये इस को स्पष्ट किया जाय ।

SHRI BHAGWAT JHA AZAD: If the Minister does not have the information and is not prepared, let it be postponed.

SHRI A. B. A. GHANI KHAN CHAUDHURI: I have answered it to the best of my knowledge.

MR. SPEAKER: Have you anything more to add?

SHRI A. B. A. GHANI KHAN CHAUDHURI: This is the proper answer. As I have said, an assurance was given by the then State Government that they will protect the area. The total cost of the scheme is Rs. 2.50 crores. The Bihar Government is urging that we should give them two-thirds of the cost. I repeat what I said, there was no such understanding between the then Bihar Government and ourselves. All the same, as a gesture the Petroleum Ministry have given Rs. 40 lakhs. That is all.

अध्यक्ष महोदय : श्री रामावतार शास्त्री ।

श्रीमती कृष्णा साही : अध्यक्ष महोदय, मेरे प्रश्न का सही उत्तर नहीं मिला है (व्यवधान)

श्री रामावतार शास्त्री : मैं यह कहना चाहता हूँ कि केन्द्रीय बाढ़ आयोग को योजना को कार्यान्वित करने में समय लगगा लेकिन मंत्री महोदय जानते हैं कि बेगूसराय-बरोनी का पूरे का पूरा औद्योगिक क्षेत्र हर साल बाढ़ का शिकार होता है और 1975-76 में उस औद्योगिक क्षेत्र को बहुत बड़ा नुकसान हुआ था। इस बात को ध्यान में रखते हुए क्या कोई अस्थायी हल निकालने की मंत्री महोदय ने कोशिश की है ताकि बाढ़ से उस क्षेत्र की रक्षा की जा सकें ।

SHRI A. B. A. GHANI KHAN CHAUDHURI: Mr. Speaker, Sir, I have already answered that.

SHRI RAMAVATAR SHASTRI: Have you any temporary measures to protect that area from floods?

SHRI A. B. A. GHANI KHAN CHAUDHURI: There cannot be a temporary measure or a permanent measure. I have said that a scheme is ready costing Rs. 2.5 crores.

MR. SPEAKER: He is putting up a scheme. It is a scheme costing Rs. 2.5 crores.

श्री रामावतार शास्त्री : मैंने यह कहा है कि उस योजना को तो पूरा होने में बहुत समय लगेगा और बरसात में हर साल वहाँ पर नुकसान होता है। इन दि मीन टाइम क्या सरकार के पास कोई योजना उस क्षेत्र को बाढ़ से बचाने की है या नहीं वह तो बहुत बड़ी योजना है, जो मंत्री जी ने बताई है ।

MR. SPEAKER: It will be implemented. Next question.

Criteria for bookings followed by Commercial Broadcasting Service of A.I.R.

*110. **SHRI T. S. NEGI:** Will the Minister of INFORMATION AND BROADCASTING be pleased to lay a statement showing:

(a) what are the criteria followed by Commercial Broadcasting Service of All India Radio to give bookings and timings for a particular agency;

(b) how many agencies requested for Super (A) time during last four months over Commercial Broadcasting Service, All India Radio, Delhi locally;

(c) the names of the agencies which were allotted Super (A) bookings and the number of Spots allotted to them locally by the Station Director, Commercial Broadcasting Service, Delhi;

(d) is it a fact that some agencies in Delhi have got their registration on the same address with different names and therefore manage to get more bookings; and

(e) is it also a fact that this has been done with the connivance of the concerned authorities and what steps Government propose to stop such type of things?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): (a) Spots